

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Suo Motu) No. 181/2011

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member**

Date of Order: 29.09.2014

In the matter of

Determination of tariff of the generating stations and transmission systems of Bhakra Beas Management Board

And in the matter of

Bhakra Beas Management Board (BBMB), Chandigarh

....Respondent

ORDER

The Commission in its order dated 15.9.2011 directed the respondent, BBMB, to file the petition for approval of tariff of its generating stations and transmission systems, in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter "the 2009 Tariff Regulations") for the period 2009-14. After Appeal No. 183 of 2011 filed by BBMB was dismissed by Hon'ble Appellate Tribunal for Electricity vide its judgment dated 14.12.2012, the Commission vide order dated 10.1.2013 directed BBMB to file the tariff petitions in accordance with the provisions of the 2009 Tariff Regulations, separately for the generating stations and for the transmission systems after serving copies of the petitions on the beneficiary States who shall be impleaded as respondents.



2. In compliance of the above order, BBMB has filed petition for determination of tariff for its generating station (Petition No. 251/GT/2013) and for its transmission system (Petition No. 200/TT/2013).

3. With BBMB filing these tariff petitions both for its generating stations and for its transmission systems in accordance with the 2009 Tariff Regulations, proceedings in the Petition (*Suo Motu*) No. 181/2011 is hereby closed and the petition is accordingly disposed of.

Sd/-
(A.S. Bakshi)
Member

Sd/-
(A. K. Singhal)
Member

Sd/-
(M. Deena Dayalan)
Member

Sd/-
(Gireesh B. Pradhan)
Chairperson